



CENTRAL ADMINISTRATIVE TRIBUNAL

CHANDIGARH BENCH

(Through Video Conferencing)

Chandigarh, this the 17th day of September, 2021

C.P. No. 060/75/2021
O.A. No. 060/677/2021

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore)

Keshar Singh Meena s/o Sh. Banwari Lal Meena, aged 62 years
Group C # H. No. 469, Chanderpuri Near DRM Office Complex,
Ambala Cantt-133001.

....Petitioner

(By Advocate: Sh. Karnail Singh)

Versus

Sh. G.M. Singh, Divisional Railway Manager, Northern Railway,
DRM Complex, Ambala Cantt-133001.

.... .Respondent

O R D E R(Oral)

PER: SURESH KUMAR MONGA, MEMBER (J):

1. At the very outset, Sh. Karnail Singh, learned counsel for the petitioner stated that since the order dated 06.07.2021 passed by this Tribunal in OA No. 060/677/2021 has already been complied with as the respondents have already issued a speaking order dated 07.09.2021, therefore, nothing survives in the present Contempt Petition and the same has become infructuous.

2. In view of the above statement made by Sh. Karnail Singh, learned counsel for the petitioner, the Contempt Petition is disposed of having been rendered infructuous.



(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

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